

VENKATASUBBAIAH: (a) The Administrative Reforms Commission did not specifically recommend a uniform criterion for deputation of officers of all Group 'A' Services for Central deputation.

(b) and (c) The eligibility criteria prescribed in respect of officers of Group 'A' Central Services for deputation to tenure posts at the Centre at the level of Under Secretary, Deputy Secretary and Director are as follows:—

Under Secretary level posts

Officers who have completed 5 years in the Cadre including probationary period and are in the scale of Rs. 1100—1600.

Deputy Secretary level posts

Officers having at their credit 9 years of service in the cadre and drawing pay in the scale of Rs. 1500—2000 or a basic pay of Rs. 1400 in the scale of Rs. 1100—1600.

Director level posts

Officers who have been granted Selection Grade and officers in the Junior Administrative Grade of Rs. 1500—2000 and who have completed 14 years of service in their parent cadre.

Eligibility criteria in respect of IAS officers for posts below Joint Secretary level

Officers of the Indian Administrative Service (IAS) are also required to have completed 5 years, 9 years and 14 years of service to be eligible for appointment to posts of the level of Under Secretary, Deputy Secretary and Director, respectively. At these stages, IAS officers normally reach the pay levels indicated above for Central Services Group 'A' officers. Moreover, there is a further eligibility condition in the case of IAS officers, namely that they should have had at least 2 and 3 years of district experience to be eligible for appointment to posts at the level of Under

Secretary and Deputy Secretary respectively.

The underlying objective behind the criteria of length of service and minimum pay is to have a manageable list of eligible officers which will bear a reasonable proportion to the number of vacancies. It was also felt that on appointment to a Secretariat post, an officer should not get an abnormal rise in his pay resulting in discontentment amongst comparatively senior officers in his cadre. The revised criteria have helped in preparing eligibility lists of manageable proportions and having rational link with the number of likely vacancies.

Criteria for appointment to J.S. level post at the Centre

The posts of Joint Secretary/equivalent under the Central Government, covered by the Senior Staffing Scheme, are filled on tenure deputation basis from amongst officers belonging to All India Services and other Central Group 'A' Organised Services. A minimum length of 17 years of service is necessary for consideration for appointment to such tenure posts and this is being adopted for officers belonging to various services uniformly. However, pay scales are also taken into account in determining the eligibility of Group 'A' Central services officers with the object of keeping the size of the panel within a reasonable limit linked to the number of vacancies.

Officers on deputation to Central Secretariat Service

431. SHRI DHULESHWAR MEENA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of officers on deputation to Central Secretariat from various services in different levels starting from Under Secretary to Secretary to

Government, excluding ex-officio posts like Members of Railway Board;

(b) what is the break-up of services for different levels; and

(c) whether it is also a fact that there is a predominance of one particular service disproportionate to its strength and importance?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) A statement giving the requisite information is attached. (See below).

(c) The senior administrative posts of and above the rank of Deputy Secretary in the Government of India are staffed according to the Central Staffing Scheme. The various sources of recruitment given in this Scheme also serve to meet the requirements for posts at the level of Under Secretary. Posts from the level of Under Secretary to Secretary in the Central Secretariat are not reserved for officers of any particular Service. These are filled from amongst available officers of the All India Services and other organised Central Group 'A' Services

on the basis of suitability, keeping in view the specific requirements of each post and the qualifications and experience of the officers available for central deputation.

Apart from the Central Secretariat Service, the Indian Administrative Service provides the largest number of officers on deputation to Secretariat posts in the Government of India. The reason for this is that the Indian Administrative Services has been specifically constituted for manning posts both if the Government of India and in the States and there is specific provision for central deputation reserve—calculated at 40 per cent of the senior duty posts in each state cadre. As against the total authorised strength of the Indian Administrative Service fixed at 4664 as on 1.7.81, the central deputation reserve was 876. However, against this central deputation reserve, only 672 IAS officers were serving on deputation to the Government of India including 402 officers in posts of Under Secretary to Secretary in the Secretariat of the Government of India.

In several services other than the IAS, the number of officers on deputation exceeds the deputation reserve provided for their Services, in their cadre strength.

Statement

Number of officers working in the Secretariat of the Govt. of India in posts of Secretary/Additional Secretary/ Joint Secretary and Director /Deputy Secretary/Under Secretary (excluding officers working in ex-officio capacity in these posts or those working in posts of equivalent level)

As on 1-7-1981

| Service | Secretary/ Additional Secretary/ Joint Secretary | Director/ Deputy Secretary/ Under Secretary | Total |
|--|--|---|-------|
| | 2 | 3 | 4 |
| 1. Central Company Law Service/Central Legal Service | 16 | 4 | 20 |
| 2. Central Information Service | | 7 | 7 |
| 3. Central Power Engineering Service/Central Water Engineering Service | | 8 | 8 |

| 1 | 2 | 3 | 4 |
|--|------------|-------------|-------------|
| 4. Central Secretariat Service | 6 | 716 | 722 |
| 5. Indian Administrative Service | 187 | 215 | 402 |
| 6. Indian Audit & Accounts Service | 10 | 19 | 29 |
| 7. Indian Civil Accounts Service | 8 | 9 | 17 |
| 8. Indian Customs & Central Excise Service | 7 | 34 | 41 |
| 9. Indian Defence Accounts Service | 10 | 16 | 26 |
| 10. Indian Economic Service/Indian Statistical Service | 4 | 12 | 14 |
| 11. Indian Foreign Service | 26 | 99 | 125 |
| 12. Indian Income Tax Service | 1 | 40 | 41 |
| 13. Indian Ordnance Factories Service | .. | 6 | 6 |
| 14. Indian Police Service | 2 | 11 | 13 |
| 15. Indian Postal Service/Indian Telecommunication Service | 3 | 11 | 14 |
| 16. Indian Railway Services (IRAS, IRTS, etc.) | 6 | 13 | 19 |
| 17. Military Lands & Cantonments Service | .. | 14 | 14 |
| 18. Others | 22 | 39 | 61 |
| TOTAL | 306 | 1273 | 1579 |

Activities of Christian Missionaries in India

432. SHRI SYED SHAHEDULLAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the activities of certain Christian missionaries in the country which aimed at dividing different communities and thus threatening the unity of the country; and

(b) if so, what steps Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) :

(a) and (b) No specific activities prejudicial to the integrity of the country have come to the notice of the Government.

Appointment of Director in DGMS

433. SHRI SYED SHAHEDULLAH: Will the Minister of LABOUR be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the "Paryabekhak Bengali Weekly" dated the 11th July, 1981, under the caption "Illegal appointment of a Director in Director General of Mines Safety"; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): (a) Yes, Sir.

(b) The news item presumably refers to the case of Shri S. P. Taneja, who had resigned from Government Service on 1st April, 1978. Shri Taneja made a request in March, 1978,